

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 4/TT/2023

Date: 24.2.2023

To

Shri S.S. Raju
Sr. Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122001

Subject:- **Determination of transmission tariff from COD to 31.3.2014 for Transmission Assets under "POWERGRID works associated with immediate evacuation for North Karanpura (3x660 MW) generation project of NTPC" in the Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.3.2023: -

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant assets.
- b) Provide status of downstream system of the instant assets covered under in the instant petition.
- c) Provide the actual COD of the instant assets along with the supporting documents, if required provide the revised tariff forms.
- d) IDC statement showing the total IDC amount in excel format for the instant assets.
- e) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- f) Confirmation whether any more ACE is expected beyond 2024-25.
- g) Provide chronological details of actual periodicity being affected by events causing the delay in commission of the transmission assets.

h) Details of actual equity infused for the ACE claimed.

Forms

- i) Provide flow of liabilities statement as per Annexure-I for the instant assets.
 - j) Form-12
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure – I

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Partwise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/ 31st March 2019*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2024			
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)				
Asset - 1	Party - A																									
Asset - 1	Party - B																									

TL/SS/Communication Systems etc.

*Whichever is later

^Works deferred for execution, contract amendment - please specify